

**GOVERNMENT OF INDIA
CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION
LOK SABHA**

UNSTARRED QUESTION NO:1142
ANSWERED ON:20.03.2012
CORRUPTION IN FCI
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Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

- (a) whether corruption has increased in the Food Corporation of India (FCI) due to the ineffectiveness of the Vigilance Department of FCI;
- (b) if so, the details thereof and the reaction of the Government thereto;
- (c) the corrective steps taken by the Government in this regard;
- (d) whether the Government has assessed the role and effectiveness of the vigilance wing of FCI in controlling corruption; and
- (e) if so, the details and the outcome thereof alongwith the reaction of the Government thereto?

Answer

MINISTER OF STATE (INDEPENDENT CHARGE) FOR CONSUMER AFFAIRS, FOOD & PUBLIC DISTRIBUTION (PROF. K.V. THOMAS)

(a) to (e): No, Madam. The number of cases wherein officials of FCI were charged with corruption (registered by both CBI and Vigilance / Anti-Corruption Bureau of State Governments) has reduced in the last 4 years as shown below:-

Year No. of cases registered by CBI & Vigilance / ACB of State

2008 11

2009 19

2010 11

2011 3

Further, the number of vigilance cases initiated for various irregularities including corruption cases in last 4 years have also reduced as given below:

Year No. of cases

2008 2190

2009 1832

2010 2159

2011 1376

The Government monitor the functioning of the Vigilance Department of FCI on the basis of monthly/quarterly reports submitted by the Chief Vigilance Officer (CVO) of FCI. Periodical meetings are held in the Ministry as well as Central Vigilance Commission (CVC) to review the effectiveness of Vigilance work in FCI. The reduction in number of cases registered by CBI/ACB of State and the declining trend in the initiation of vigilance cases by FCI indicate the effectiveness in controlling corruption in FCI.